

National Company Law Tribunal

Allahabad Bench

CP NO. 53/2016, CA No 36/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2017

NAME OF THE COMPANY: Next Wave Ventures Pvt Ltd.

SECTION OF THE COMPANIES ACT: U/S 391/394 of the companies Act, 1956

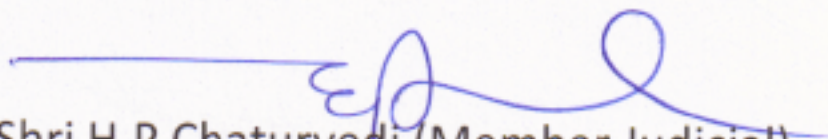
<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Rahul Agarwal	Advocate	Petitioners	Rahul Agarwal
<u>2.</u>	Arnab Banerji	Advocate	Respondent OL	Arnab Banerji

Order dated 07.03.2017

CP NO 53/2016 M/S Next wave ventures Pvt. Ltd.

The parties are represented by their respective counsel. Shri Arnab Banerjee informs. The OL is not present today and report of RD is yet to be filed in present case. Therefore, further opportunity be granted. Mr. Rahul Agarwal pressed hard for passing appropriate order in scheme. However, <sup>respect of</sup> ~~hearing~~ <sup>hearing</sup> in matter can't be proceed further without having RD's report. Therefore, the matter is adjourned to 23.03.2017.

Dated 07.03.2017

  
Shri H.P. Chaturvedi (Member Judicial)



National Company Law Tribunal

Allahabad Bench

CP NO. 54/2016, CA NO 35/2016

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NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2017

NAME OF THE COMPANY: Next Wave Ventures Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S of the companies Act, 2013  
39/394

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Rahul Agarwal	Advocate	Petitioner	Rahul Agarwal
<u>2.</u>	Arnab Banerjee	Advocate	Respondent	AB

Order dated 07.03.2017

CP NO 54/2016 M/S Next wave ventures Pvt. Ltd.

The parties are represented by their respective counsel. Shri Arnab Banerjee informs. The OL is not present today and report of RD is yet to be filed in present case. Therefore, further opportunity be granted. Mr. Rahul Agarwal pressed hard for passing appropriate order in <sup>respect of</sup> scheme. However, <sup>hearing</sup> ~~having~~ in matter can't be proceed further without having RD<sup>is</sup> report. Therefore, the matter is adjourned to 23.03.2017.

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